

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 422/2016

SECTION OF THE COMPANIES ACT: 433(e), 434

In the matter of:

M/s. Bank of Baroda

..... **Petitioner**

VS.

M/s. Metaphor Exports Pvt. Ltd.

..... **Respondent**

Order deliver on 07.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri Shail, Advocate

For the Respondent (s) : Shri Parveen Kapoor, Advocate

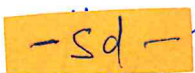
ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed two sets of the petition on 12.4.2017.

The counsel for petitioner has filed compliance affidavit in terms of notification No. G.S. R 1119 (E) dated 7.12.2016 and affidavit of service under the relevant rule of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016. The affidavits were filed on 29.5.2017.

List the matter before the Hon'ble Principal Bench on 21.07.2017.


(Shiv Ram Bairwa)
Registrar